

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 22nd day of January 2021

Original Application No. 330/00081 of 2021

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

Mrs. Heramani Krishna Srivastava, aged about 64 years, W/o late Mr. Dhirendra Krishna Srivastava, R/o MIG 24 Doorwani Nagar Mahirishi Vidya Mandir, ADA Cololny, Naini, Allahabad.

. . .Applicant

By Adv : Shri Akash Verma and Shri Rakesh Verma

V E R S U S

1. Union of India through the Joint Commissioner, Kendriya Vidyalaya Sangathan, 18, Industrial Area, Shahid Jeet Siingh Marg, New Delhi.
2. Deputy Commissioner, Kendriya Vidyalaya Sangathan, Lucknow Region, Sector-3, Aliganj, Lucknow.
3. The Finance Officer, Kendriya Vidyalaya Sangathan, Agra Region, Grand Pared Road, Agra Cantt., Agra – 282001.

. . .Respondents

By Adv: Shri D.P. Singh

O R D E R

Shri Akash Verma, learned counsel for the applicant and Shri D.P. Singh, learned counsel for the respondents, both are present.

2. Heard learned counsel for both the parties on admission and perused the record.
3. At the very outset Learned counsel for applicant submitted that the representation dated 17.01.2020 (Annexure A-3), made by the applicant is pending consideration before the respondents and the applicant will be satisfied if a direction is issued to the respondent who is the competent authority, to consider and decide the aforesaid representation, in

accordance with law, by a passing reasoned and speaking order, in a time bound manner.

4. Learned counsel for the respondents has no objection against this limited prayer made by the applicant's counsel.

5. In view of the limited prayer made by the learned counsel for the applicant, no fruitful purpose will be served by keeping this matter pending and it is finally disposed of at the admission stage with direction to the competent authority amongst the respondents, to decide the representation dated 17.01.2020 (Annexure A-3) of the applicant, by a reasoned and speaking order, in accordance with law, within a period of two month from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant without delay.

6. It is made clear that this Tribunal has not expressed any opinion on the merits of the case.

7. There is no order as to costs.

(Justice Vijay Lakshmi)
Member (J)

/pc/